

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

IA 1648/2022 IA 1701/2022 In C.P. (IB)/1967(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.06.2024

NAME OF THE PARTIES: **CREATIVE GARMENTS PVT. LTD. V/s**
DILIP CHHABRIA DESIGN PVT. LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 1648/2022 –

1. Ms. Ashwini Chindarkar, Advocate i/b Mr. Amit Tungare, Advocate appeared for the Liquidator.
2. Mr. Rohan Agrawal, Advocate a/w Mr. Pawan Kulkarni, Advocate i/b M/s AVP Partners appeared for the Respondent no. 1, 11 & 20.
3. Mr. Shyam Kapadia, Advocate a/w Mr. Manan Jaiswal, Advocate Ms. Anushka Shetty, Advocate i/b MLS Vani & Associates appeared for the Respondent no. 23.
4. Learned Counsel for the Respondent no. 1, 11 & 20 seeks further time to file reply. Time granted.
5. Learned Counsel for the Liquidator informs that RP has not handed over reply filed by Respondents after admission of the Corporate Debtor into Liquidation. RP is directed to handover copies of the reply filed by the Respondents and received by him within one week. Alternatively, Learned

Counsel for the Applicant is also allowed inspection of records of the Court for this purpose.

6. No other Respondents have filed their reply they are set ex-parte.

7. List this IA on **16.07.2024** for hearing.

IA No. 1701/2022 –

1. Mr. Rohan Agrawal, Advocate a/w Mr. Pawan Kulkarni, Advocate i/b M/s AVP Partners appeared for the Respondent no. 1 & 6.

2. Respondent no. 1 seeks time to file reply. Time granted.

3. No other Respondents are present. They are set ex-parte.

4. List this IA on **16.07.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

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